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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, CAMP AT NAGPUR.

C.A.1079/92.

Shri C.T. Gurumukhi,
62, Bajaj Nagar,
Nagpur.

.. Applicant.

Vs.

1. The Director General,
Geological Survey of India,
27, Jawaharlal Nehru Road,
Calcutta - 700 016.

2. The Dy. Director General
Geological Survey of India,
Nagpur.

.. Respondents.

Coram : Hon'ble Shri Justice M.S. Deshpande, Vice Chairman.
Hon'ble Shri M.Y. Priolkar, Member (A).

Appearances:

1. Shri V.B. Hoshi, Counsel
for the applicant.
2. Shri Ramesh Darda, Counsel
for the respondents.

CRAL JUDGMENT :

Dated: 15.3.1993.

¶ Per : Hon'ble Shri Justice M.S. Deshpande, Vice Chairman

Heard Counsel\$. It is apparent that the adverse remarks had been communicated to the applicant and he was ^{availed} ~~aware~~ of the ^{of opportunity} ~~position~~ to make a representation against the adverse entries. That representation was considered by the competent authority. The grievance of the applicant is that the adverse entries had not been communicated within one month from the reporting of the same does not appear ^{to be} ~~substantial~~ because the remedy of making a representation had been availed of and the representation was not rejected on the ground that it was not made within 6 weeks.

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2. In the circumstances we see no merit in the application. Dismissed summarily. No order as to the costs.

(M.Y. PRIOLKAR)
MEMBER (A).

(M.S. DESHPANDE)
VICE CHAIRMAN.

H.